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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan

Public Notice No. 67/2015-20
New Delhi, Dated the 07 January, 2019

Subject:- Export of Fertilisers under Chapter 31 of ITC(HS) Classification of Export and Import Items 2018 – Procedure to obtain permission / NoC from the Department of Fertilizers, Government of India regarding.

In exercise of the powers conferred under Paragraph 1.03 of the Foreign Trade Policy(FTP) 2015-20, the Director General of Foreign Trade (DGFT) hereby specifies the conditions and procedures, as under, to be followed by the manufacturers / exporters, for obtaining permission / NoC of the Department of Fertilizers for export of fertilizers, as specified under Chapter 31 of ITC(HS) Classification of Export and Import, in Items 2018 in terms of revised export policy notified vide Notification No. 49/ 2015-20 dated 7th January, 2019.

(a) Prospective exporters shall submit their application to the Department of Fertilizers, Shastri Bhavan, New Delhi-110001 through email at: **sompr-fert@nic.in.**, Tele No. 011-23382010

(b) The application shall be accompanied by the following documents:-

- (i) Detailed specification of product (fertilizer) to be exported along with clear NPKS ratio.
- (ii) Details of raw materials used for production of the fertilizer.
- (iii) Details of source of raw materials used in production of fertilizer (whether indigenous source or imported).
- (iv) In case of indigenous source:-
 - (a) A certificate from the Statutory Auditor of the supplier as per the **proforma 'A'**.
 - (b) An undertaking from the supplier as per **proforma 'B'**.
- (v) In case of source being imported fertilizers:-
 - (a) Bill of Lading in the name of the applicant.
- (vi) A certificate from the Statutory Auditor of the applicant as per **proforma 'A1'**.
- (vi) An undertaking from the applicant as per **proforma 'B1'**
- (vii) Any other additional information / documents as may be requisitioned by the DOF for consideration of the application;

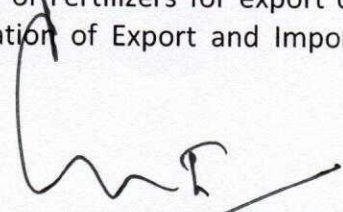
2. Applications received from the manufacturers / exporters would be considered by the Department of Fertilizers and permission /No Objection Certificate (NoC) would be granted within a specified period of two weeks, subject to subject to fulfilment of all conditions by the applicant alongwith all requisite documents as prescribed at para 1 above (as may be amended from time to time by the Department of Fertilizers).

3. The status of applications will also be updated on monthly basis on the website of Department of Fertilizers(www.fert.nic.in) heading captioned 'Latest Releases' to facilitate the trade.

4. Applicants who have already applied before DGFT seeking export authorisation for fertilizers need not to apply afresh. Such applications will be shared with the Department of Fertilizersand that Department shall issue permission / NoC, in terms of revised policy / procedure.

5. **Effect of this Public Notice:**

Procedure to obtain permission / NoC of the Department of Fertilizers for export of fertilizers specified under Chapter 31 of ITC(HS) Classification of Export and Import Items 2018 has been prescribed.



(Alok Vardhan Chaturvedi)

Director General of Foreign Trade

Ex-officio Additional Secretary to Government of India

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(Issued from F.No.01/91/180/13/AM-17/Export Cell)

PROFORMA 'A'

[To be filled by the Statutory Auditor of the supplier]
(On the letter head, duly signed and stamped)

CERTIFICATE

This is to certify that M/s..... (supplier name)..... has supplied.....(details of raw material).....to M/s.....(applicant).....for manufacture of.....(NPKS grade).....

2. It is also certified that M/s.....(supplier name).....has not claimed any subsidy from the Government on the aforesaid quantity of raw materials.

Place:

Date:

Seal:



PROFORMA 'B'

[To be filled by the Supplier]
(On the letter head, duly signed and stamped)

UNDERTAKING

This is to certify that we have supplied M/s.....(applicant).....with.....(details of raw material).....for manufacture of(NPKS grade).....

2. It is also certified that we have not claimed any subsidy from the Government on the aforesaid quantity of raw materials.

Place:

Seal:

Date:



PROFORMA 'A1'

[To be filled by the Statutory Auditor of the Applicant]
(On the letter head, duly signed and stamped)

CERTIFICATE

This is to certify that M/s.....(applicant).....intend to export.....MT
of.....(NPKS grade).....to.....(country name).....

2. It is also certified that no subsidized raw material has been used for production of
above fertilizer and M/s(applicant).....will not claim any subsidy from the
Government on the aforesaid quantity of exported fertilizer.

Place:

Date:

Seal:



PROFORMA 'B1'
[To be filled by the Applicant]
(On the letter head, duly signed and stamped)

UNDERTAKING

This is to certify that we intend to exportMT of.....(NPKS grade)to
.....(country name).....

2. It is also certified that no subsidized raw material has been used for production of
above fertilizer and we will not claim any subsidy from the Government on the aforesaid
quantity of exported fertilizer.

Place:

Seal:

Date:

